

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 175/2010

Sub: Approval of transmission tariff for combine elements of extension of 400/220 kV Kolhapur (MSEB) S/S, 220 kV Vapi-Magarwada transmission line and 220 kV D/C Vapli-Kharadpada line along with associated bays under WRSS-III transmission in Western Region.

Date of hearing : 23.12.2010

Coram : Shri S. Jayaraman, Member
Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Madhya Pradesh Power Trading Company Ltd.
(MPPTCL) and others

Parties present : Shri M. M. Mondal, PGCIL
Shri Rajeev Gupta, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Manoj Dubey, M.P. Tradeco

This petition has been filed for determination of transmission tariff for combined assets of Extension of 400/220 kV Kohlapur (MSEB) S/S, 220 kV Vapi-Magarwada TL & 220 kV D/C Vapi-Kharadpada line along with associated bays under WRSS-III transmission system in Western Region of the period from 1.4.2009 to 31.3.2014.

2. The representative of the petitioner submitted that the petitioner has not received any reply from the respondents. He further submitted that additional

capital expenditures have been claimed during 2009-10 and 2010-11 under Regulation 9(1) of Central Electricity Regulatory Commission (Terms and conditions of tariff) regulations, 2009.

3. The representative of the MPPTCL sought two weeks time to file the reply to the petition.

4. The Commission allowed time to MPPTCL till 5.1.2011 to file its reply and to the petitioner to file its rejoinder within one week thereafter. It was, however, clarified that the petition would be listed for hearing only in the event any major issue emerges for consideration based on the reply filed by MPPTCL.

5. Subject to the above, the order in the petition was reserved.

sd/-
(T. Rout)
Joint Chief (Law)